



सत्यमेव जयते

राजस्थान राजपत्र  
विशेषांक

साधिकार प्रकाशित

RAJASTHAN GAZETTE  
Extraordinary

Published by Authority

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उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

**RAJASTHAN HIGH COURT, JODHPUR**

**ORDER**

**Jodhpur, January 28, 2026**

**G.S.R.137** .-Where as the recruitment to Class IV posts under the Rajasthan High Court Staff Service Rules, 2002 is intended to fill posts involving manual and routine duties in which higher academic excellence is not required. Experience has shown that candidates possessing higher educational qualification than the minimum prescribed, often secure selection due to having academic advantage, thereby displacing candidates possessing only the minimum prescribed qualification and thus defeating the very object of fixing such eligibility.

Therefore, Candidates possessing only the minimum prescribed qualifications generally belong to economically and socially weaker sections and are genuinely dependent on such employment for livelihood and social security, whereas candidates possessing higher educational qualification tend to leave this job on getting better employment opportunities. So, in order to ensure that recruitment to Class IV posts remains purpose-oriented, socially just, and administratively efficient, it has become necessary to accord preference to candidates possessing lower educational qualifications while preparing the merit list.

In pursuance of Rules 4, 5, 7 & 22 of Rajasthan High Court Staff Service Rules, 2002, Hon'ble the Acting Chief Justice has been pleased to make the following further amendments in the office order No. Estt./HC/2001/378 dated 05.12.2002:-

- 1. Amendment in Clause 33:-** After the Existing Explanation to sub clause (3) of Clause 33 of the Order No. Estt./HC/2001/378 dated 05.12.2002, following proviso with Illustration shall be inserted:-

“Provided that, notwithstanding anything contained herein-above, at the stage of interview for Class IV posts, preference shall be given to candidates possessing the minimum prescribed qualification e.g., secondary school education, over those possessing higher educational qualifications, within their respective categories.

**Illustration:**

If candidate ‘A’ possesses only Secondary educational qualification, candidate ‘B’ possesses Senior Secondary educational qualification, and candidate ‘C’ possesses Graduate or above qualification, the preference shall be ‘A’, then ‘B’, and then ‘C’, within their respective categories.”

[No. Estt./HC/2026/47]

By order of Hon’ble the Acting Chief Justice,

Chanchal Mishra,  
REGISTRAR GENERAL.

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